

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 216
CAA-32/ND/2020**

IN THE MATTER OF:

**M/s. Noble Buildon Pvt. Ltd. and
M/s. Top Image Estate Pvt. Ltd. and Others**

...APPLICANT

Section

Under Section 230-232

**Order delivered on 15.03.2021
(Virtual Hearing/Physical Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Applicant
For the RD/OL**


**:Mr. Sanjeev Chaudhry, Advocate.
:Ms. Apoorva Choudhary, Proxy
Counsel.**


For the Income Tax Department

**:Mr. Deepak Anand and Mr. Vipul
Agreawal, Standing Counsels.**

ORDER

Heard the submissions made by the Ld. Counsel for the petitioner. Proxy counsel for the RD has submitted the report. The report has already been filed in the matter. Ld. Counsel for the Income Tax Department has submitted out of five company's reports they have filed three company's report and they have raised certain objections. Ld. Counsel for the petitioner is directed to file a detailed reply to the same accompanied by an undertaking to bear the Income Tax claim if any as per law. Let this matter be posted after two weeks as two weeks' time has been prayed for by the Ld. Counsel for the Income, Tax Department. Post the matter to **14th April, 2021**.


**(V.K. Subburaj)
Member (T)**


**(P.S.N. Prasad)
Member (J)**

(Annu)